The Tamil Nadu Commercial Crops Assessment (Repeal) Act, 1980

Act 24 of 1981

Keyword(s):
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TAMIL NADU ACT NO. 24 OF 1981.*

THE TAMIL NADU COMMERCIAL CROPS ASSESSMENT (REPEAL) ACT, 1980.

[Received the assent of the President on the 23rd April 1981, first published in the Tamil Nadu Government Gazette Extraordinary on the 25th April 1981 (Chithirai 13, Thiruvathirathu, 2012; Thiruvalluvar Aandu).]


Be it enacted by the Legislature of the State of Tamil Nadu in the Thirty-second Year of the Republic of India as follows:

1. (1) This Act may be called the Tamil Nadu Commercial Crops Assessment (Repeal) Act, 1980.

(2) It shall be deemed to have come into force on the 1st day of July 1976.

2. The Tamil Nadu Commercial Crops Assessment Repeal of President's Act, 1976 (President's Act 5 of 1976), is hereby repealed. president's Act 5 of 1976.

*For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 28th June 1980, Part IV- Section 1, pages 108-109.